

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 105/TD/2021**

Subject : Petition under Section 15 of the Electricity Act, 2003 read with Regulation 15(3), Regulations 3 and 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking downgradation of Trading Licence of M/s Atria Energy Services Private Limited from Category IV to Category V Trading Licence.

Date of Hearing : 25.6.2021

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri P. K. Singh, Member

Petitioner : Atria Energy Services Private Limited (AESPL)

Parties Present : Shri Tabrez Malawat, Advocate, AESPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner, AESPL submitted that the present Petition has been filed seeking down-gradation of inter-State trading licence granted by the Commission from Category IV to Category V. Learned counsel further submitted that the Petitioner fulfils all the requirements of Category V trading licensee and has already submitted all the requisite details in support thereof including the audited special balance sheet.
3. Considering the submissions of learned counsel for the Petitioner, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**